

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-525**

CP-188/241-242/2023

IA-(Co.Act)- 447/2023

**IN THE MATTER OF:**

Shri Sandeep Anand

**.....Applicant**

**Vs.**

CP World Lines Pvt. Ltd. & Ors. {3}

**.....Respondent**

**SECTION**

U/s 241-242

**Order delivered on 08.05.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,**

**HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,**

**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Adv. Ashish Kumar Sharma

For the Respondent : Adv SK Sharma for R-1, 2, 4, Sh. N Kumar Anand,  
Adv Anurag Chandra, Adv Rohit Raman, Adv Sweta  
Shree for R-2

**ORDER**

Ld. Counsel for the Petitioner is present. Ld. Counsel for R-2 is present and submitted that they have filed the Vakalatnama and sought time to file the reply. Reply be filed within a period of 2 weeks. None appears on behalf of R-3. Ld. Counsel for R-4 is present and submitted that they had filed their reply. However, due to some glitches, the same is not reflecting on the e-portal. He sought 10 days' time to re-file the same. List this matter on **31.07.2024**.

**Sd/-**

**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**

**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**